

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'Friday' NEW DELHI**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT
AND
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER**

**ITA.Nos.7708 to 7711/Del/29017
Assessment Years: 2011-12 to 2014-15**

**Abhay Chand Bardia, vs. ACIT, Central Circle-2,
Kiran Kutir, 20-B, Old Gupta Colony, New Delhi.
New Delhi-110009**

PAN AEHPB 1384F

(Applicant)

(Respondent)

Appellant by: None
Respondent by: Sh. SubhaktSahu, Sr. Dr.

Date of hearing:6/12/2019
Date of order :6/12/2019

ORDER

PER K. NARASIMHA CHARY, J.M.

Challenging the orders dated 27/10/2017 passed by the learned Commissioner of Income Tax (Appeals)-23, New Delhi for assessment years 2011-12 to 2014-15, Abhay Chand Bardia ("the assessee") filed these four appeals.

2. At the outset, assessee in these appeals expressed desire to withdraw these appeals and sought permission. Ld. DR reports no objection. Recording the same, permission to withdraw is granted and consequently all the four appeals are dismissed as withdrawn.

Pronounced in open court on this the 6th day of December, 2019.

Sd/-
(G.S. PANNU)
VICE PRESIDENT

Sd/-
(K. NARASIMHA CHARY)
JUDICIAL MEMBER

Dated: 06/12/2019
'aks'

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI